



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/829/2020
(Dy. No. 3797/2020)

This the 21st day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Gopal Krishna, aged 54 years, son of Sh. Nanak Chand,
R/o Village Kun Kanlyan, Tehsil Katra District Reasi.

.....Applicant
(Advocate: Mr. Rahul Pant)

Versus

1. Union Territory of J&K, through Commissioner/ Secretary to Government, Power Development Department, Civil Secretariat, Jammu..
2. Development Commissioner (Power), Power Development Department, Jammu.
3. Chief Engineer, Electricity, Maintenance & RE Wing, Canal Power House, Canal Road, Jammu.
4. Chief Engineer, System and Operation Wing, Jammu.
5. Superintending Engineer, System and Operation Wing, Jammu.

6. Executive Engineer, Sub Transmission Division, Uddhampur.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R

Hon'ble Mr. Anand Mathur, Member (A):

At the outset applicants' counsel submitted that the applicant would satisfy if his O.A is treated as representation and a direction be given to the respondents to consider and dispose of the representation of the applicant within a stipulated period of time.

2. In view of the above submissions made by the applicants' counsel, we direct the respondents/competent authority to treat the instant O.A as representation of the applicant, consider and decide the representation of the applicant by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. It is made clear that we have not entered into the merit of the case.

3. In view of the above, the OA is disposed of. No costs.

**(Mr. Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member(J)**